

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3029/2006

(From the judgement and order dated 01/06/2006 in SBCRL No. 2211/2006 of The HIGH COURT OF RAJASTHAN AT JODHPUR)

SARJEET KAUR & ORS.

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(With appln(s) for anticipatory bail and exemption from filing O.T. and permission to place ad
dl.

documents on record)

Date: 30/06/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

(VACATION BENCH)

For Petitioner(s)

Mr.R.S.Rangpuri, Adv.

Mr.Dinesh Verma, Adv.

Mr. A.P. Mohanty,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice to the respondent.

In the meanwhile, in the event of arrest, petitioner No.3- Sukh Chain Singh, shall be released

on bail to the satisfaction of the Investigating Officer of this case.

The condition imposed to deposit Rs.1,40,000/- shall stand stayed in the meanwhile.

Since petitioner Nos.1,2 and 4 have already been arrested, we are not issuing any order

insofar as it relates to their cases.

(Satish K. Yadav)

Court Master

(Phoolan Wati Arora)

Court Master